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**(2005) 09 PAT CK 0014**  
**In the Patna High Court**  
**Case No : MJC No. 1020 of 2003**

Shanti Devi

APPELLANT

Vs

The State of Bihar and Others

RESPONDENT

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**Date of Decision :** 02-09-2005

**Acts Referred:**

**Citation :** (2005) 4 PLJR 512

**Hon'ble Judges :** Radha Mohan Prasad, J

**Bench :** Single Bench

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## **Judgement**

Radha Mohan Prasad, J.—It seems that the learned counsel for the petitioner lost interest for want of instruction from the petitioner, who is the widow, and thus has not appeared since quite a long time. However, this Court considering the agony of the widow directed the learned counsel appearing for the Jharkhand State as well as the learned Standing Counsel appearing for the State of Bihar to ensure final calculation and payment of the dues by producing Bank drafts in favour of the petitioner. Earlier on 26.8.2005, learned Standing Counsel No. X appearing for the State of Bihar had produced four sanction orders with respect to leave encashment, provisional gratuity, due salary and provisional family pension, which were kept on record. He submitted that the draft for the said amount alongwith the amount of cost was being prepared. Accordingly, the matter was adjourned for listing today. Today, he has produced four Bank drafts of Rs. 24,592/-, Rs. 25,764/-, Rs. 10,581/-, Rs. 1,17,640/-for payment of the dues and Rs. 1,000/- towards cost awarded by this Court.

2. This Court directs the Registrar General to send the said five Bank drafts to the petitioner on the address given in the M.J.C. application either through registered post with A/D or through the District Judge concerned at the Court's cost. He shall retain the photo copies of the said five Bank drafts for maintaining the same in the record of the case.

3. Having regard to the facts and circumstances, the apology tendered by the authority concerned is accepted and the M.J.C. application is, accordingly,

disposed of.

4. I must express appreciation of the efforts made by Mr. Arvind Ujjwal, learned Standing Counsel No. X in getting the Bank drafts for payment of the dues to the widow. As prayed, let a copy of this order be supplied to Mr. Arvind Ujjwal.